

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 328 OF 2017

Dated: 15th March 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Omega Infraengineers Pvt. Ltd.

.... Appellant(s)

Versus

Punjab State Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Krishna Kant
Mr. Tajender K. Joshi

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Neha Garg for R-2

Mr. Aadil Singh Boparai
Ms. Nooreen Sarma
Mr. Gulab Singh for R-3

ORDER

Learned Counsel, Mr. Krishna Kant, appearing for the appellant prays for two weeks' time to enable him to file rejoinder.

Submission made by the learned counsel for the appellant, as stated above, is placed on record.

Two weeks' time is granted to the learned counsel for the appellant to enable him to file rejoinder on or before 02.04.2018, after serving copy on the other side.

List this matter on 27.04.2018 as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

ss/tpd

(Justice N. K. Patil)
Judicial Member